

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:2793
ANSWERED ON:27.08.2013
SUGAR FUND
Bairwa Shri Khiladi Lal;Meghwal Shri Bharat Ram

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of Levy Sugar Price Equalisation Fund (LSPEF) claims of the CONFED along with the reasons for not making payment of the said claims; and

(b) the reasons for not restructuring the price of levy sugar margin for the last 11 years?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a):The Levy Sugar Price Equalisation Fund (LSPEF) claims are submitted by CONFED to the Food Corporation of India (FCI) for payment. The FCI has informed that the payment of levy sugar bills submitted by CONFED for the period up to March, 2012 has already been made on provisional basis on 01.03.2013.

(b):The levy sugar margin for the years 1999-2000 to 2010-11 have been restructured and communicated to the State Government vide letters dated 16.04.2013, 31.07.2013 and 13.08.2013. The margins could not be revised earlier due to non-submission of supportive documents by CONFED.